

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 3580 of 2003

M/s Harsahai Muli Phulchand & Ors. Petitioner(s)

Versus

State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : None

For the Resp. No.5 : Mr. Nitin Kr. Pasari, Advocate

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08 / 06.09.2021. Office is directed to implead the Superintendent, Jharkhand Rajya Hindu Dharmik Nyas Parishad, Qrt. No.E 2/8, Saket Nagar, Hinoo, Ranchi, PIN-8340002 as party- Respondent No.6.

No body appeared on behalf of the petitioners or on behalf of the State.

Learned counsel, Mr. Nitin Kr. Pasari has appeared on behalf of the Respondent No.5.

This Court has asked a pertinent question from Respondent No.5 i.e. Secretary, Panch Mandir Trust, Hazaribag that how the land belongs to Panch Mandir Trust, Hazaribagh,

Learned counsel appearing on behalf of Respondent No.5 has sought an adjournment in this case so as to assist this Court properly.

Considering the same, put up this case on 27.09.2021.

Office is directed to serve copy of Writ Petition, copy of counter-affidavit filed by Respondent No.5 and copy of counter-affidavit filed by Respondent Nos.1 to 4 upon newly added Respondent No.6.

(Kailash Prasad Deo, J.)